

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) (Ins) No.202 of 2020

IN THE MATTER OF:

Kridhan Infrastructure Pvt. Ltd.

...Appellant

Versus

Venkatesan Sankaranarayan & Anr.

...Respondents

Present:

For Appellant Mr. Krishnendu Datta & Mr. Udit Chauhan, Advocates.

For Respondents: Ms. Misha, Ms. Charu Bansal, Advocates for EARC. Mr. Rupesh Gupta, Intervenor, Mr. Ramachandran Subramanian, Mr. Ashish Makhija, Advocates for R-1.

O R D E R
(Virtual Mode)

20.08.2020 - Heard both the sides in Full. **'Judgment' is Reserved.** The Learned Counsels appearing for the respective parties are directed to file their 'Notes of Written Submissions' containing not more than five pages within ten days from today.

Added further, the Learned Counsels appearing for the respective parties are to exchange 'Notes of Written Submissions' between them before filing the same in the Office of the Registry.

Learned Counsel for the Liquidator is directed to serve a copy of the 'Notes of Written Submissions' to the Learned Counsel for the Appellant within five days from today. Further, Learned Counsel for the Appellant side is directed to serve a copy of the 'Affidavits in Compliance' dated 03.02.2020 and 18.08.2020 to the Learned Counsel for the Liquidator within two days from today.

Interim direction passed by this Court earlier shall continue.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

RK/ md/